

ITEM NO.37+63

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.).....

CRLMP No. 19909/2016

(Arising out of impugned final judgment and order dated 09/03/2016

in CRA No. 989/2011 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P

Petitioner(s)

VERSUS

MITTHU LAL @ BENI MADHAV AND ORS.

Respondent(s)

(With appln. (s) for c/delay in filing SLP)

WITH

SLP (Crl.)....CRLMP No. 20360/2016

(With appln. (s) for c/delay in filing SLP and office report)

Date : 09/12/2016 These petitions were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE A.K. SIKRI

HON&#39;BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Ratnakar Dash, Sr. Adv.

Mr. Sudeep Kumar, Adv.

Mr. C. D. Singh, Adv.

Mr. A. Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

(Sukhbir Paul Kaur)

(Nidhi Ahuja)

AR-cum-PS

Court Master